

**LOK SABHA  
UNSTARRED QUESTION NO. 1248  
TO BE ANSWERED ON 24<sup>th</sup> JULY, 2017**

**ALLOCATION OF KEROSENE**

**1248. SHRI MANSUKHBHAI DHANJIBHAI VASAVA :**  
**SHRI K.C. VENUGOPAL :**

पैट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the Government has not provided the adequate quantity of kerosene to Gujarat as per the demand of the State and due to the which consumers are not provided adequate quantity of kerosene there and if so, the details thereof and the concrete steps taken/being taken by the Government in this regard;
- (b) whether the Government has decided to make Aadhaar Card compulsory for availing subsidised kerosene for the consumers in the country and if so, the details thereof;
- (c) whether the said decision is likely to impact the fishermen communities who are getting subsidised kerosene for fishing purpose and if so, the details thereof along with the steps taken by the Government to solve the grievances of fishing communities; and
- (d) the details of allocation of subsidised kerosene provided to various States including Kerala during the last three years and the current year, State/UT-wise?

**ANSWER**

पैट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)  
(श्री धर्मन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a) : Government of India (Ministry of Petroleum and Natural Gas) makes allocation of Public Distribution System (PDS) Kerosene to States/UTs, including Gujarat for cooking and lighting on quarterly basis. Further distribution of PDS Kerosene within the States/UTs under PDS network to various categories of ration card holders/consumers is the responsibility of the concerned States/UTs. Scale and criteria of distribution are also decided by respective State/UT. While deciding the allocation of PDS Kerosene of the States/UTs, the factors such as increase in domestic LPG/PNG connections, increase in electricity coverage, Non-lifting of PDS Kerosene quota by the concerned States/UTs etc. are taken into account.

Contd.....2/-

(b) : In exercise of the powers conferred under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016), the Central Government has Notified that any individual desirous of availing the benefits under the Direct Benefit Transfer in the PDS Kerosene (DBTK) Scheme is required to furnish proof of possession of Aadhaar or undergo Aadhaar authentication. The individual who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar, but desirous of availing the benefits under the DBTK Scheme, is required to make application for Aadhaar enrolment by 30.09.2017 by visiting any Aadhaar enrolment centre. The concerned department responsible for implementation of the State / UT will assist the beneficiaries who are not yet enrolled for Aadhaar and is required to provide Aadhaar enrolment facilities at convenient locations.

(c) : Ministry of Petroleum and Natural Gas makes quarterly allocation of PDS Kerosene for cooking and lighting purpose. This Ministry has also issued Order dated 21<sup>st</sup> August, 2012 whereby each State/UT including Gujarat can draw an allocation of one month's quota of Kerosene at non-subsidized rates (inclusive of excise / custom duty / taxes and excluding under-recovery/fiscal subsidy) during each Financial Year, for their special needs. States/UTs may seek further additional allocation of non-subsidized Kerosene from this Ministry after exhausting this one month's quota.

(d) : State/UT-wise detail of allocation of PDS Kerosene made to various States, including Kerala during the last three years and current year up to 2<sup>nd</sup> quarter (July-September, 2017) is annexed as Annexure.

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## Annexure

Annexure referred to in reply to part (d) of Lok Sabha Unstarred Question No. 1248 asked by Shri Mansukhbhai Dhanjibhai Vasava and Shri K.C. Venugopal for answer on 24.07.2017 regarding 'Allocation of Kerosene'.

State-wise PDS SKO allocation made during the last 3 years and current year up to 2<sup>nd</sup> quarter (July – September, 2017)

Sl. No.	Name of States/UTs	In KL			
		2017-18 (upto 2nd Quarter)	2016-17	2015-16	2014-15
1	A & N ISLANDS	2064	5160	5772	6408
2	ANDHRA PRADESH	56424	225696	266676	320580
3	ARUNACHAL PRADESH	3960	9288	10320	11460
4	ASSAM	122928	289248	321372	327924
5	BIHAR	302064	710736	796704	812964
6	CHANDIGARH	0	0	2988	3324
7	CHATTISGARH	57528	135384	172272	175788
8	D&N HAVELI	288	1656	1836	2040
9	DAMAND AND DIU	132	756	828	876
10	DELHI	0	0	0	0
11	GOA	1152	4620	5136	5244
12	GUJARAT	172560	493008	657336	670752
13	HARYANA	0	66252	88344	90144
14	HIMACHAL PRADESH	7248	18120	24144	24636
15	JAMMU & KASHMIR	25500	73056	81180	90198
16	JHARKHAND	93384	219696	262572	267936
17	KARNATAKA	78000	287532	509832	522768
18	KERALA	30912	88344	117780	120180
19	LAKSHADWEEP	768	936	984	1008
20	MADHYA PRADESH	176952	442368	589824	625572
21	MAHARASHTRA	197280	563640	626256	695844
22	MANIPUR	8952	21060	23388	24960
23	MEGHALAYA	9720	22884	25428	25944
24	MIZORAM	2400	6012	6672	7416
25	NAGALAND	6408	15084	16752	17088
26	ORISSA	124224	292296	389724	397680
27	PUDUCHERRY	800	3840	4260	4344
28	PUNJAB	0	74334	85380	89664
29	RAJASTHAN	129984	371400	495180	505284
30	SIKKIM	1728	4296	5712	6348
31	TAMIL NADU	107640	307560	341724	348696
32	TELANGANA	54408	155436	174480	145404
33	TRIPURA	14688	34560	38400	39180
34	UTTAR PRADESH	467280	1168212	1557600	1589388
35	UTTRAKHAND	12672	31692	35196	35916
36	WEST BENGAL	352008	788868	943332	962580
	TOTAL ALLOCATION	2622056	6933030	8685384	8975538